

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CP- 286/2016
(CA-66(PB)/2019)

In the matter of :

Hari Pravat Reality (P) Limited

... PETITIONER

Vs.

Govt. of National Capital Territory of Delhi

..RESPONDENT

SECTION :

Under Section 391-394

Order delivered on 12.3.2019

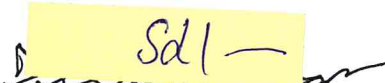
Coram :

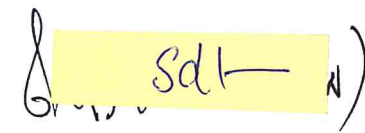
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Due to paucity of time, the matter was not able to be taken up. Hence, the same is adjourned to 26.3.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit